### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 4002 TO BE ANSWERED ON 19<sup>TH</sup> MARCH, 2021

# FREE TREATMENT OF POOR PATIENTS IN PRIVATE HOSPITALS

#### 4002. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the total numbers of beds available for EWS (Economically Weaker Sections) patients in various private hospitals of Tamil Nadu;
- (b) whether concessional treatment is being provided in these private hospitals to the EWS patients, if so, the details thereof;
- (c) whether as per the existing norms, private hospitals are mandated to reserve 25 percent quota for providing free treatment to patients in the OPD (Outdoor Patient Department) and 10 percent quota to admit poor patients;
- (d) whether the Government imposes penalty for non compliance of the directives issued in this regard from time to time and if so, the details thereof; and
- (e) whether the Government is having any proposal to cancel the lease deed given to these private hospitals on violation of the directives thereof?

#### ANSWER

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e): Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 under which *per se* there are no such stipulations for the total number of beds available for Economically Weaker Sections (EWS) patients in private hospitals or for concessional treatment in private hospitals for EWS patients, or for 25% reservation in private hospitals for free treatment to patients in Outdoor Patient Department (OPD) and 10% for Indoor Patient Department (IPD). However, the clinical establishments are required to comply with among other conditions, with the laws prevailing in the State/Union Territory (UT), where they are located on any such matters, if any. Further, implementation of the provisions of the CE Act lies with the State/UT Government, where the said Act has been adopted. The details regarding EWS beds etc. in respect of States/UTs including Tamil Nadu are therefore not maintained centrally.